

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
Clarification IB-936(ND)/2020

IN THE MATTER OF:

The Vilas Condominium Association
Vs.
MGF Developments Limited

....**APPLICANT/PETITIONER**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 16.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha
For the Respondent : Mr. Gaurav Mitra, Sr. Adv, Mr. Akhil Sachar,
Ms. Sunanda Tulsyan, Advs

ORDER

Counsels for the parties in the matter have confirmed that the written submissions as directed by this Tribunal have already been filed on 09.11.2021. However, written submissions in respect of Corporate Debtor are not available on the e-portal of the Tribunal. Counsel for the Corporate Debtor is directed to get in touch with Registry on the e-portal after removing any deficiencies within a day. In addition, Counsels are directed to send hard copy of the written submissions today itself of the Tribunal.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)